Central Administrative Tribunal Principal Bench: New Delhi

0.A. No. 2382/2002 $M \cdot A \cdot No$ 2002/2002 This the 12th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri V.K. Majotra, Member (A)

- 1. Eva Singh
 W/o Shri Daniel Singh
 46, Pocket H-33
 Rohini
 Delhi-85.
- 2. Sneh Dutt
 W/o Shri Santosh Kumar
 331, Nai Basti
 Jamia Nagar,
 Okhla, New Delhi.
- 3. Amarjeet Kaur Bhatia W/o Shri I.P.S. Bhatia C-225, Ground Floor, Lajpat Nagar 1 New Delhi.
- 4. Anita Sharma W/o Shri Anand Sharma N-579, Sector 25, Noida, U.P.
- 5. Saroj Gupta W/o Late Shri Mahesh Kumar K1/40, Model Town, New Delhi.
- 6. Priya Choudhary, W/o Dr. S.K. Choudhary G-399, Shiv Mandir Road, Saroop Nagar, Delhi-42.
- 7. I.A. Khan
 S/o Late Shri Q.U. Khan
 6/660 Lodhi Colony,
 New Delhi-3
- 8. Anijli Tyagi, W/o Shri Umesh Tyagi 1466, Sec.A Pocket B Vasant Kunj New Delhi.
- 9. Suman Shukla W/o Dr. A.K. Shukla 2. Vaishali Aptts IIT, Hauz KHas New Delhi.
- 10.Meera W/o Shri Kehri Singh B-49, Kamal Vihar Sant Nagar Burari, Delhi.

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11.Anshu Garg W/o Dr. Onkar Mittal, 184, Pocket-B, Sukhdev Vihar, New Delhi.

12.Bimla Devi W/o Dr. Ashok Kumar 99-A, DG II Vikas Puri New Delhi.

13.Manver Singh
S/o Late Shri G.S. Negi
C-7/94, Lawrence Road
Delhi.

14.Archana D/o Shri Nathu Ram 150 Dayanand Vihar Delhi-92.

15.Sylvester Kujur S/o Shri Simon Kujur RZ 31, F-Block Sitapur Part II Delhi.

16.Lachman S/o Late Shri Bihari Lal B-158, Gandhi Nagar Delhi-9

17.Narender Kumar S/o Shri Kishori Lal Verma 9/113, Raj Nagar, Ghaziabad

18.Arun Tandon S/o Shri M.D. Tandon 245, Raghubar Pura II Gali No.5 Gandhi Nagar, Delhi-31

-Applicants

(By Advocate: Shri Ajit Pudussery)

Versus

The Secretary,
Department of Urban Development
Govt. of NCT of Delhi
Delhi Secretariat,
Delhi

The Secretary Union of India Ministry of Urban Development

-Respondents

ORDER (Oral)

<u>Justice V.S. Aggarwal:</u>

MA-2**0**02/2002 is allowed subject to just

exceptions.

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- Services Programme Urban Basic was 2. The the Union Territory of Delhi 1985. initiated in had been granted by the Lt. Governor Approval sanctioning certain posts under the above said Scheme. Applicants state that they were recruited to the of Assistant Project Officer on various dates undergoing the training. The posts were filled up on regular basis. The applicants were given the running scales.
- Recruitment rules had been framed and notified 3. The grievance of the applicants is despite their satisfactory service and working in department for all these years from 1987 onwards, order has been passed regularising them against post that has been sanctioned/created.
- 4. this stage, keeping in view the above said it is directed that respondents should consider the case of the applicants individually and in case the posts are available, they should pass appropriate orders. The exercise in this regard should be completed preferably within a period of six months from today. Till the said exercise is completed, services of the applicants shall not be dispensed with.

With this direction, the OA is disposed of.

(V.K. Majotra)

Member (A)

(V.S. Aggarwal) Chairman